cerned, as I shall point out in the very next question, Government are considering whether any rules can be made in the Government Servants' Conduct Rules to prevent such drinking.

SHRI FARIDUL HAQ ANSARI: May I know what has been the response of the different States to the request of the Centre that prohibition in those areas should be extended and enforced strictly?

SHRI B. N. DATAR; Sir, the Central Prohibition Committee has on it representatives of the different State Governments. In fact, the Ministers in charge of Prohibition attended the meeting and took a decision in principle that total prohibition ought to be introduced within the period of the Third Five Year Plan.

SHRI FARIDUL HAQ ANSARI: I wanted to know as to what has been the response of these States

SHRI B. N. DATAR: That is what I have stated already that the response has to be considered as favourable because their representatives themselves were parties to the recommendation.

SHRI M. H. SAMUEL: Is it a fact that introduction of prohibition is mandatory under the Constitution and it is incumbent upon the States to implement it and is it not a fact that the State Governments are now making it a condition that the Centre should give them money for the loss they would incur by the implementation of prohibition?

SHRI B. N. DATAR: The hon. Member is substantially right. It is one of the Directive Principles of the Constitution that prohibition ought to be introduced as early as possible and it is with a view to facilitating the introduction of prohibition that the Government of India offered certain help so far as its financial side was concerned.

अधिकारियों द्वारा शराब पिये जाने की कदाचरण घोषित किया जाना

to Questions

४६०. श्री भगवत नारायण भागंव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय मद्य निषंध समिति की सिफ़ारिश के अनसार क्या केन्द्रीय सरकार ने अपने अधिकारियों द्वारा शराब पिये जाने को कदाचरण घोषित कर दिया है : और यदि हां, तो क्या सम्बद्ध झादेश की एक प्रति सभा पटल पर रख दी जायंगी ?

## t [DECLARING CONSUMPTION OF LIOUOR BY OFFICERS AS A MISCONDUCT

\*460. SHRI B. N. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state whether the Central Government have, in accordance with the recommendation of the Central Prohibition Committee, declared the consumption of liquor by their officers as misconduct and if so, whether a copy of the relevant order will be placed on the Table of the House?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार): ग्रस्तिल भारतीय सेवाग्रों के ग्रधिकारियों द्वारा कुछ परि-स्थितियों में मादक द्रव्यों के सेवन को दूरा-चरण समझने के सम्बन्ध में एक प्रस्ताव राज्य सरकारों को उन की टिप्पणी के लिये भेजा गया था । कुछ राज्य सरकारों से ग्रामी उत्तर ग्राने वाकी हैं।

tITHE MINISTER OF STATE IN THE MINISTRY OF HOME -AFFAIRS (SHRI B. N. DATAR): A proposal to treat as misconduct the use in certain circumstances of intoxicating- drinks by officers of the All India Services was referred to the State Governments for their comments. Replies from some of them are still awaited.]

श्री भगवत नारायण भागव : क्या जो प्रोपोजल गवर्नमेंट ने प्रदेशों को भेजा था, उस की कापी सदन में खबने की कपा करेंगे ?

†[ ] English translation.

intoxication.

SHRI K. SANTHANAM: Am I to understand that the Central Government has no idea whatsoever of prohibiting Central Government servants from intoxicating liquors?

SHRI B. N. DATAR: My friend's observations are entirely unfair. On the other hand Government have taken up this question and as it relates to All India Services whose officers are working in various States, it js but fair that they should be consulted before a rule is made

SHRI K. SANTHANAM: May I point out that his reply says "the use in certain circumstances of intoxicating drinks"?

SHRI B. N. DATAR: I have read the circumstances also.

SHRI K. SANTHANAM: That is, they can drink at home, they can drink in private parties. They may not drink only at certain places. Is that the idea?

SHRI B. N. DATAR: May I explain the position? In India there are certain States which are completely dry like Maharashtra, Gujarat and Madras where drinking is itself an offence. There are other States where prohibition hag not been introduced. That is the reason why as a first step towards complete prohibition these tentative rules are placed before the State Governments tor their consideration.

भी नवाबसिंह चौहान: जहां तक स्टेट गवर्नेमेंट्स के कर्मचारियों का सवाल के बढ़ ठीक हैं . . . श्री बी० एन० दातार : ग्राल इंडिया सर्विसेज की बातें हैं।

to Questions

श्री नवार्बिसह चौहान : ग्राल इंडिया सर्विसेज के लिये ये कायदे हैं, इस प्रकार यह सभी सर्विसेज के लिए हैं। ग्राप ग्राल इंडिया सर्विसेज के लिये कायदे बनाने के लिये राज्यों से पूछ सकते हैं। लेकिन जहां तक केन्द्रीय सरकार का सवाल है, राज्य सरकारों से राय जानने की ग्रावञ्यकता नहीं थी। ग्राप एक माडल की तरह, एक ग्रादशं की भांति ग्रपन यहां से कोई ऐसी चीज पहले चलाते, लेकिन ग्राप ने ऐसा क्यों नहीं किया?

SHRI B. N. DATAR: This question is also under consideration but the Government thought that it would be better to begin with the All India Services.

Shri N. M. LINGAM: May I know whether pending finalisation of the Government's views in this matter, they propose to advise the State Governments that officers who are not particularly noted for their abstemious habits with regard to drinking should not be posted in charge of districts where they are expected to enforce total prohibition?

SHRI B. N. DATAR: No such difficulty has been experienced nor communicated to us by the State Governments.

SHRI DAHYABHAI V. PATEL: May [ ask whether the Government view a person getting intoxicated with drinks as much undesirable as a person who is intoxicated with his own power?

SHRI B. N. DATAR: No reply is necessary to this question.

SHRI M. H. SAMUEL: It is a question of misconduct on the part of the Grovernment servants. Is the mere act >f drinking misconduct on the part of the Government servants or are the actions that follow from drinking misconduct? And there is another point [ wanted to know. Is the Government

Oral Answers

SHRI B. N. DATAR: No, Sir. That is not a correct approach.

## شربيمتي انيس قدوائي: كيا يه قانون میمهرس کیارلیملت پر بهی لاگو هوگا?

## \* श्रीमती ग्रनीस किदवई : वया यह कानन मेम्बर्स पालियामेंट पर भी लाग होगा?]

SHRI B. N. DATAR: In fact a suggestion was made in the other House that such rules should be made applicable to hon. Members of Parliament also.

SHRI A. B. VAJPAYEE: Including Ministers. .

(Interruptions.) SHRI B. N. DATAR: They are also Members of Parliament.

SHRI A. D. MANI: The hon. Minister said that a circular has been sent to the State Governments. Does that circular cover also cases where Government officials consume liquor on bona fide medical grounds under a certificate of a medical practitioner?

SHRI B. N. DATAR: Similar certificates are issued in those States where the dry law is in operation. So on medical or health grounds sometimes permits are issued.

SHRI M. RUTHNASWAMY; In the phrase "intoxicating liquor" is the operative word "intoxicating" or "'liquor"?

SHRI B. N. DATAR: Both.

जम्मु व काइमीर राज्य के कालाकोट नामक स्थान पर कोयले की पट्टी का पाया जाना

४६१. श्री नवाबसिंह चौहान : बान तथा इँथन मंत्री यह बताने की कृपा करेंगे कि :

(क) जम्म व काश्मीर राज्य Ĥ कालाकोट नामक स्थान पर कोयले की जो पड़ी मिली है, उस से कितना कोयला प्राप्त होने की ग्राशा है ग्रौर यह कोयला किस श्रेणी का है; स्रोर

to Questions

(ख) इस की खुदाई की ग्रव तक क्या व्यवस्था हुई है ग्रीर कब तक काम शुरू होने की आशा है ?

## t [DISCOVERY OF COAL SEAM AT KALA-KOT IN J. & K. STATE

- •461. SHRI NAWAB SINGH CHAUHAN: Will the Minister of MINES AND FUEL be pleased to state:
- (a) the quantity of coal which is expected to be obtained from the coal seam discovered at Kalakot in the State of Jammu and Kashmir and what is the grade of the coal found there;
- (b) what arrangements have so far been made to exploit it and by when the work is likely to start?!

लान तथा ईंधन मंत्रालय में उपमंत्री (श्री ग्रार० एम० हजरनवीस) : (क) जम्म और काश्मीर सरकार इस पट्टी के संचय को १०० मिलियन टन के होने की ग्राशा करती है। कोयला उत्तम श्रेणी का है तथा लगभग चुने हुए ग्रेड "बी" का है।

(ख) जम्मू और काश्मीर सरकार ने "जम्म तथा काश्मीर खनन एवं खनिज निगम (Jammu & Kashmir Mining and Minerals Corporation) के नाम से एक निगम की, जोकि कोयले के इन संचयों की खदाई कर रहा है, स्थापना की है। इस वर्ष में बेरगग्रा नामक स्थान पर एक लाख टन का वार्षिक उत्पादन करने वाली एक खान चाल हो गई है। सायर नामक स्थान पर दूसरी खान के लिये परियोजना रिपोर्ट, जोकि १.५ लाख टन का वार्षिक उत्पादन स्निश्चय करती पूरी हो चुकी

<sup>•[ ]</sup> Hindi transliteration.

<sup>†[ ]</sup> English translation.